



**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.16

**I.A No.607, 608, 609 & 619/2024 in
C.P. (IB)No.91/BB/2023**

IN THE MATTER OF:

M/s. Harish B and others ... Petitioner
Vs.
M/s. Hi-tech Air Power Pvt., Ltd., ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on: 03.09.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the IRP : Shri TVS Siva Prasad

ORDER

I.A. No. 607/2024

1. This application is filed by the Applicant seeking to take on record, the appointment of Interim Resolution Profession (IRP) as Resolution Professional (RP) as confirmed by the Committee of Creditors.
2. Heard the Ld. Counsel for the Applicant.
3. Considering the submissions of the Ld. Counsel for the Applicant, the report confirming the IRP as RP of the Corporate Debtor is taken on record. Accordingly, I.A No.607/2024 is disposed of.

I.A. No. 608/2024

1. This application is filed by the Applicant seeking exclusion of the period between 12.01.2024 to 30.06.2024.
2. Heard the Ld. Counsel for the Applicant.
3. The Applicant Counsel submitted that the present petition was admitted on 12.01.2024 and Shri Nagaraj Emmadi was appointed as IRP and later was replaced with the Applicant Shri T.V.S Siva Prasad, therefore, the present IA is filed to exclude the period between the appointment of Sri Nagaraj Emmadi as IRP and his replacement with the present RP vide order dated 03.06.2024.



Further stated that the order dated 03.06.2024 was uploaded on the website of the NCLT on 30.06.2024, therefore, he requested that 30.06.2024 may be reckoned as the date of commencement of the CIRP.

4. After verifying in the NCLT website by the registry, it is noticed that the order of 03.06.2024 passed by this Tribunal was uploaded on website on 12.06.2024, therefore, considering the above, a period from **12.01.2024 till 12.06.2024** is excluded from the CIRP process. Accordingly, I.A No. **608 of 2024** is disposed of.

I.A. No. 609/2024

1. This application is filed by the Applicant seeking to take on record, the report of 1st meeting of the Committee of Creditor (COC) in respect of the CIRP of the Corporate Debtor.
2. Heard the Ld. Counsel for the Applicant.
3. In view of the above, the report is taken on record. Accordingly, I.A **No.609/2024** is disposed of.

I.A. No. 619/2024

1. This application is filed by the Applicant seeking to take on record the Preliminary Progress Report for the period from 30.06.2024 to 30.07.2024.
2. Heard the Ld. Counsel for the Applicant.
3. In view of the above, the report is taken on record. Accordingly, I.A **No.619/2024** is disposed of.

Sd/-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Sd/-

**(K. BISWAL)
MEMBER (JUDICIAL)**

Gayathri